

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO FORTY-NINE REPORTS
(ENGLISH VERSION)**



Tenth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
(Tenth Lok Sabha)

NINETEENTH REPORT
(Presented on 21-4-1993)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Nineteenth Report.

2. The Committee met on 19 April, 1993 for—

- I. Examination of the following Constitution (Amendment) Bills under Rule 294(1)(a) of the Rules of Procedure:—
 - (1) The Constitution (Amendment) Bill, 1993 (*Amendment of article 253*) by Shri George Fernandes.
 - (2) The Constitution (Amendment) Bill, 1993 (*Amendment of article 163*) by Shri Sudhir Giri.
 - (3) The Constitution (Amendment) Bill, 1993 (*Insertion of new article 18A*) by Shri Rajvir Singh.
- II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1993 (*Amendment of article 253*) by Shri George Fernandes.

The Bill seeks to amend article 253 of the Constitution with a view to providing that any law for giving effect to any international treaty, agreement, etc. shall be deemed to have been passed only if it is passed by each House of Parliament by a majority of the total membership of that House and is also ratified by the Legislatures of not less than one-half of the States by passing resolutions to that effect.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1993 (*Amendment of article 163*) by Shri Sudhir Giri.

The Bill seeks to amend article 163 of the Constitution with a view to omitting the provision that empowers the Governor to exercise certain functions in his discretion and thus making it mandatory for the Governor to function in accordance with the advice tendered by the Council of Ministers.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 1993 (*Insertion of new article 18A*) by Shri Rajvir Singh.

The Bill seeks to insert a new article 18A in the Constitution with a view to making the right to adequate food as a Fundamental Right.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee then considered classification and allocation of time to nine Bills specified in Appendix.

5. After considering all aspects of the Bills, the Committee recommend that the following Bills be placed in category 'A':—

- (1) The Deposit Insurance and Credit Guarantee Corporation (Amendment) Bill, 1993 (*Amendment of section 16*) by Shri Ram Naik.
- (2) The Scheduled Castes and Scheduled Tribes (Reservation of Vacancies in Posts and Services) Bill, 1993 by Shri Ram Vilas Paswan.
- (3) The Constitution (Amendment) Bill, 1993 (*Amendment of articles 84 and 173*) by Dr. B.G. Jawali.
- (4) The One-Person One-Job Norm Bill, 1993 by Shri Bhogendra Jha.
- (5) The Promotion and Maintenance of Communal and Caste Harmony Bill, 1993 by Shri Bhogendra Jha.

The Committee further recommend that all the remaining four Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Recommendations

6. The Committee recommend that—

- (i) Sarvashri George Fernandes, Sudhir Giri and Rajvir Singh be permitted to move for leave to introduce their Constitution (Amendment) Bills; and
- (ii) The classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House.

NEW DELHI;
19 April, 1993

29 Chaitra, 1915 (Saka)

S. MALLIKARJUNAIAH,
Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and member-in-charge	Bill No.	Category recom- mended	Time recommended
1	2	3	4	5
1.	The Representation of the People (Amendment) Bill, 1992 (Amendment of section 30, etc.) by Shri Yashwantrao Patil.	159 of 1992	B	2 hours
2.	The Constitution (Amendment) Bill, 1992 (Amendment of article 371) by Shri Yashwantrao Patil.	114 of 1992	B	2 hours
3.	The Cattle Insurance Scheme Bill, 1993 by Shri Yashwantrao Patil.	18 of 1993	B	2 hours
4.	The Farmers' Credit Scheme Bill, 1993 by Shri Yashwantrao Patil.	19 of 1993	B	2 hours
5.	The Deposit Insurance and Credit Guarantee Corporation (Amendment) Bill, 1993 (Amendment of section 16) by Shri Ram Naik.	27 of 1993	A	2 hours
6.	The Scheduled Castes and Scheduled Tribes (Reservation of Vacancies in Posts and Services) Bill, 1993 by Shri Ram Vilas Paswan.	29 of 1993	A	2 hours
7.	The Constitution (Amendment) Bill, 1993 (Amendment of articles 84 and 173) by Dr. B.G. Jawali.	25 of 1993	A	2 hours
8.	The One-Person One-Job Norm Bill, 1993 by Shri Bhogendra Jha.	9 of 1993	A	2 hours
9.	The Promotion and Maintenance of Communal and Caste Harmony Bill, 1993 by Shri Bhogendra Jha.	22 of 1993	A	2 hours